,	Category		1	2		 -		Form	Periodicity
Ι.	Public religious 'instit	tution	•	•	•		•	GS 1	Monthly
2.	Licensed refiner .							GS 16	quarterly
3.	Licensed dealer .							GS 17	quarterly

The Gold (Control) Act is in force since September, 1968. As per the latest available data regarding total number of licensed dealers, refineries and religious institutions in the country, the total number of returns to be filed in a year would come to 73,540. Considering the large number of returns filed since 1968. time and labour involved in collecting the information will be disproportionately high. However, if the Hon'ble Member desires to have the information in respect particular return(s), the same will be collected and furnished

- (b) and (c) The objectives of the Gold Contral Act, 1968, broadly are:—
 - (i) curbing the general demand for gold from the public with a view to reduce it progresively;
 - (ii) to serve as an economic measure to supplement other preventive measures; to make (circulation of smuggled gold difficult and its detection easier by extending the control over gold beyond the stage of import.

The objectives for which the Gold (Control) Act was brought into effect are still relevant and these are being served by the existing provisions of the Act. At present there is no proposal to scrap the Gold (Control) Act.

Involvement of Punjab National Bank in M|s. Esal Commodities of U.K.

174. SHRI KRISHNA KUMAR BIR-LA: Will the Minister of FINANCE be pleased to state:

- (a) what is the total involvement of Punjab National Bank in M/s. Esal Commodities of U.K.;
- (b) what are the names of other banks, if any, involved in it and to what extent;

- (c) what are the basis on which these banks advanced loans to M/s. Esal Commodities;
- (d) what are the likely losses that are to be incurred by these banks on M|s. Esal Commodities; and
- (e) what preventive steps Government propose to take so that such incidents do not occur in future?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAN-ARDHAN POOJARI): (a) to (e) The Group of ESALS had received substantial financial. assistance from three Indian banks, namely Puniab National Central Bank of India and Union Bank of India as well as from four foreign banks in London for their business. The main company for this Group ESALS (Commodities) Ltd., was engaged in commodity trading exporting mostly to Nigeria and Sudan. According to assessment made and furnished to the Reserve Bank of India by the three banks, a major portion of their advances to the Group is covered by Bill receivable claims securities guarantees. The Reserve Bank of India has reported that M|s. ESAL (Commodities) Ltd., has been ordered to be would up by the U.K. Court.

Soon after the irregularities in the accounts involving foreign branches of Indian banks came to notice, the Reserve Bank of India were advised to review the existing arrangements relating to supervision of foreign branches by the Chairmen and Managing Directors and their Head Offices so that the inadequacies if any, could be rectified and to work out a system which would prevent bank officers exercising powers in excess of delegated authority. Suitable steps have already been initiated in this direction.

In accordance with Section 13 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and

the customs and unges prevalent among bankers, information relating to the individual constitutents of the banks cannot be disclosed.

Revenue from opium plantation

175. SHRI KRISHNA KUMAR, BIRLA: Will the Minister of FINANCE be pleased to state:

♦ What is the amount of revenue Government earn from opium cultivation in the country?

THE MINISTER OF STATE IN THE OF FINANCE (SHRI MINISTRY JANARDHAN POOJARI): The cultivation of opium in India is mainly exportoriented. Some quantity of opium is also consumed within the country, mostly for the production of opium alkaloids in the Government factories. The earnings of the Government Opium and Alkaloid Works by way of' (at Ghazipur and Neemuch) sales, including exports, during the years 1981-82 to 1983-84 were as follows:---

(Rs. in crores)

		Opium Factories. Alkaloid Works.
1981-82	21,78	3.63
1982-83	27.84	4.37
1983-84	22.78	4.46
(Provisional).		

कन्द्रीय प्रत्यक्ष कर बोर्ड द्वारा ब्यापारिक घरानों को करों में दो गई छूट

176. श्री हुक्**मदेव न**ारा**यण यादव**ः न्वया **वित्त मंत्री** यह बताने की कृपा करेंगे किः

- (क) क्या यह सच है कि ग्रगस्त से दिसम्बर, 1984 तक की ग्रविध के दौरान केन्द्रीय प्रत्यक्ष कर बोर्ड ने विभिन्न मदों के ग्रन्तर्गत कई व्यापारिक घरानों को करों में छूट दी थी; ग्रौर
- (ख) यदि हां, तो उन व्यापारिक घरानों के नाम और पते क्या हैं और उनको दी गई छूट में ग्रन्तिर्निहर्त घनराणि का ब्यौरा क्या है ?

वित्त मंत्रालय में राज्य मंत्री (श्री जनाईन पुजारी): (क) कोई भी करनिर्धारिती आयकर ग्रिधिनियम, 1961 में
निहित उपवन्धों के अनुसार उपलब्ध छूट,
कटौतियां पाने का हकदार है बशर्तें कि उनमें
अपेक्षित शर्तें पूरी होती हों। आयकर ग्रिधनियम के उपबन्धों की समीक्षा सतत होती
रहती है और ऐसे संशोधनों को संगत वित्त
वर्ष के वित्त ग्रिधिनियम तथा संसद द्वारा ग्रिधनियमित किसी अन्य संशोधनकारी ग्रिधिनियम
में परिलक्षित किया जाता है। केन्द्रीय
प्रत्यक्ष कर बोर्ड ने अगस्त से दिसम्बर, 1984
की ग्रवधि में किन्ही व्यापार घरानों को
विभिन्न श्रीणयों के अन्तर्गत उपलब्ध कर
रियायतें ग्रपने ग्राप नहीं दी।

(ख) प्रश्न नहीं उठता ।

तस्करों की रिहाई

177. श्री हुनमदेव नारायण यादव : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या यह सच है कि 1984 के नवम्बर और दिसम्बर माह के दौरान कई तस्करों को रिहा कर दिया गया था और उन पर चल रहे ग्रार्थिक ग्रपराधों के मुकदमें वापस ले लिए गए थे ;
- (ख) यदि हां, तो उन सभी तस्करों के नाम ग्रौर पते क्या है; ग्रौर
- (ग) क्या यह सच है कि उनमें से कई के विरुद्ध विदेशी मुद्रा में हेरा-फेरी करने के भी श्रारोप चल रहे थे ?

वित्त मंत्र)लय में राज्य मंत्री (श्री जनाईन पुजारी) : (क) सम्भवतया माननीय सदस्य का ग्राग्य, विदेशी मद्रा संरक्षण और तस्करी निवारण ग्रिधिनियम, 1974 के उपबन्धों के तहत नजरबंद किए गए तस्करों/विदेशी मुद्रा की जालसाजी करने वाले व्यक्तियों की रिहाई से है। जिन व्यक्तियों को विदेशी मद्रा संरक्षण और तस्करी निवारण ग्रिधिनियम के तहत नजरबन्द किया जाता है, उन्हें या तो उनकी नजरबन्दी की ग्रविध की समाप्ति पर रिहा किया जाता है ग्रथवा सलाहकार बोर्डो की सलाह पर ग्रथवा प्रतिसंहरण ग्रदालत के ग्रादेशों पर 1 नवस्वर